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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 15<sup>th</sup> OF MAY, 2024**

**WRIT PETITION No. 9982 of 2024**

**BETWEEN:-**

**BHAGWAN PRASAD KACCHWAHA S/O LATE SHRI  
GANESH PRASAD KACCHWAHA, AGED ABOUT 63  
YEARS, OCCUPATION: AGRICULTURIST R/O VINEKI  
CHOWK, IN-SIDE OF THE PATEL TRACTOR, DISTRICT  
MANDLA (MADHYA PRADESH)**

**.....PETITIONER**

**(BY SHRI S.N. PANDEY - ADVOCATE)**

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH  
THE PRINCIPAL SECRETARY, REVENUE  
DEPARTMENT, VALLABH BHAWAN, DISTRICT  
BHOPAL (MADHYA PRADESH)**
- 2. THE STATE OF MADHYA PRADESH THROUGH  
COLLECTOR, DISTRICT MANDLA (MADHYA  
PRADESH)**

**.....RESPONDENTS**

**(BY SHRI GAJENDRA PARASHAR - PANEL LAWYER)**

*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

This petition under Article 226 of Constitution of India has been filed  
seeking the following reliefs:

- (I) issue a writ in the nature of mandamus directing the respondents  
no. 2 or any other respondent to consider the representation of the  
petitioner dated 27.02.2024 produced as **Annexure P/2**, in the interest of

justice.

(II). Any other writ, order or direction, which this Hon'ble Court deems fit and proper in the facts and circumstances of the case, may also kindly be passed, in the interest of justice.

2. At the outset, it is submitted by counsel for petitioner that he may be permitted to withdraw this petition with liberty to move the appropriate authority for redressal of his grievances.

3. With aforesaid liberty, the petition is **dismissed as withdrawn**.

vc



**(G.S. AHLUWALIA)**  
**JUDGE**